

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetition(s) for Special Leave to Appeal (Crl.) No(s). 16146/2024

[Arising out of impugned judgment and order dated 16-08-2024 in MCRC No. 3402/2024 passed by the High Court of Chhattisgarh at Bilaspur]

RESHAM LAL KAIWART

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH

Respondent(s)

(FOR ADMISSION and IA No.267065/2024-EXEMPTION FROM FILING O.T.)

Date : 29-11-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Sameer Shrivastava, AOR  
Ms. Yashika Varshney, Adv.  
Ms. Palak Mathur, Adv.  
Dr. Sangeeta Verma, Adv.  
Mrs. Priyanka Shrivastava, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard Mr. Sameer Shrivastava, learned counsel appearing for the petitioner.

We see no reason to consider bail for the petitioner at this stage. The Special Leave Petition is dismissed.

Pending application(s), if any, shall stand closed.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR